

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.16
C.P No. 71/2015
T.P No. 79/16

IN THE MATTER OF:

S. Jayvikram and 2 others	Petitioner
v/s		
Saroke Chandrashekar Hospitals		
(P) Limited and 6 others	...	Respondent

Order under Section 397/398 of Companies Act, 1956

Order delivered on: 03.03.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri K.V Dhananjay
For Respondents	:	Shri A Murali

ORDER

1. Heard Shri K.V Dhananjay, Learned Counsel for the Petitioner and Shri A Murali, Learned Counsel for the Respondent.
2. The Learned Counsel for the Respondents submits that they want to file case laws in respect of the main petition. Therefore, the Learned Counsel for the Respondents is directed to file updated submissions along with the case/judgements within a period three weeks by serving the copy to the otherside.
3. List the case on **27.04.2023.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

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